

ITEM NO.19

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.16641/2024

(Arising out of impugned final judgment and order dated 16-04-2024 in WP(C) No.3462/2024 passed by the High Court of Delhi at New Delhi)

SYEDA SAIYIDAIN HAMEED & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.164474/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Anand Grover, Sr. Adv.
Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Ibad Mushtaq, Adv.
Ms. Akanksha Rai, Adv.
Mr. Rohin Bhat, Adv.
Ms. Gurneet Kaur, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Prasenjeet Mohapatra, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Anil Kaushik, Adv.
Mr. Amrish Kumar, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The Solicitor General appears on caveat.
- 2 Mr Anand Grover, senior counsel appearing on behalf of the petitioner submits that the General Body of the Maulana Azad Education Foundation had not been properly constituted and, hence the resolution for dissolution was improper. It has been urged that this submission though urged before the High Court, was not considered.
- 3 List the Special Leave Petition on 14 August 2024.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar